

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI SYED SHAHABUDDIN: I introduce the Bill.

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CONSTITUTION (AMENDMENT) BILL\*

[English]

**(Amendment of Seventh Schedule)**

DR. C.S. VERMA (Khagaria): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

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CONSTITUTION (AMENDMENT) BILL\*

**(Insertion of a new article 333A)**

[Translation]

CH. LACHCHHI RAM: I beg to move for leave to introduce a Bill further to amend the constitution of India.

[English]

MR CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

[Translation]

CH. LACHCHHI RAM: I introduce the Bill

15.34 hrs.

STATE OF GOA, DAMAN AND DIU BILL

[English]

SHRISHANTARAM NAIK (Panaji): I beg to move for leave to withdraw the Bill to provide for the establishment of the State of Goa, Daman and Diu and for matters connected therewith.

MR. CHAIRMAN: The question is:

"That leave be granted to withdraw the Bill to provide for the establishment of the State of Goa, Daman and Diu and for matters connected therewith."

*The motion was adopted*

SHRI SHANTARAM NAIK: I withdraw the Bill

15.35 hrs.

ERADICATION OF UNEMPLOYMENT BILL

[English]

MR. CHAIRMAN: The House now shall take up further consideration of the following motion moved by Shri G.M. Bantwalla on the 10th April, 1987, namely:-

"That the Bill to provide for a scheme for eradication of unemployment from the country, be taken into consideration"